GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY (DEPARTMENT OF COMMERCE)

LOK SABHA UNSTARRED QUESTION NO. 191 TO BE ANSWERED ON 2nd FEBRUARY, 2022

AMENDMENT IN RUBBER ACT

191. SHRI ANTO ANTONY:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government is planning to bring amendment in the Rubber Act 1947;
- (b) if so, the details thereof including the salient features of the proposed amendments;
- (c) whether the proposed amendment reduces the power of Rubber Board and gives more powers directly to the Government particularly with regard to import and export of Natural Rubber and other items of rubber;
- (d) if so, the details thereof;
- (e) whether the Government is planning to bring Minimum Support Price (MSP) for the Natural Rubbers; and
- (f) if so, the details thereof including the criteria for calculating MSP of Natural Rubber?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SMT. ANUPRIYA PATEL)

- (a) & (b): There has been widespread changes in the overall market scenario with reference to the development of Rubber and allied sector in the country. Therefore, to remove certain archaic provisions, create a conducive environment for ease of doing business and making a world class Rubber Industry, the Government is encouraging the replacement of the existing Rubber Act 1947 with a new legislation. In this regard, a draft Bill 'Rubber (Promotion and Development) Bill 2022' has been hosted in the official website of this Department and Rubber Board for wider consultation and seeking comments/ suggestions from public/ stakeholders.
- (c) & (d): No Sir. 'Rubber (Promotion and Development) Bill' has enabling provisions with regard to realigning the provisions in the changed market scenario and to mitigate the challenges faced by the sector.
- (e) & (f): No such proposal is under consideration of the Government.

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